

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 428/93
TR.A.NO.

199

DATE OF DECISION 7.9.1993

Shri Premdas Ingole

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? ✓
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? ✓

Usha Savara
(MS.USHA SAVARA)

MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)

VICE CHAIRMAN

mbm

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP :NAGPUR

OA.NO. 428/93

Shri Premdas Ingole

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri A.S.Bhagat
Advocate
for the Applicant

Shri Ramesh Darda
Advocate
for the Respondents

ORAL JUDGEMENT

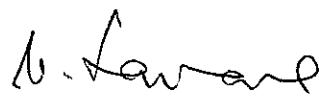
Dated: 7.9.1993

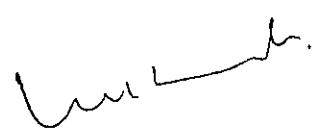
(PER: M.S.Deshpande, Vice Chairman)

The only order that we need make in the present case is to ask the appellate authority to give a fresh hearing to the applicant, since the contention of the applicant is that merely for what is recorded as unauthorised absence, the penalty is dis-proportionate.

2. The appellate order is set aside and the appellate authority is directed to give personal hearing to the applicant within two months from today and decide the matter expeditiously. Liberty to the applicant to approach the Tribunal if he feels aggrieved by the order passed by the appellate authority.

3. With these directions the application is disposed of.


(MS.USHA SAVARA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.